IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE A. BADHARUDEEN

Tuesday, the 27th day of October 2026 / 5th Karthika, 1948
WP(CRL.) NO. 1315 OF 2026

PETITIONER:

DIPIN EADAVANA, AGED 40 YEARS, S/O. P.KRISHNAN,

EDAVANA HOUSE, KOLYILOD, KANNUR, PIN - 670 643.

RESPONDENTS/STATE:

1. **STATE OF KERALA, REPRESENTED BY THE PRINCIPAL SECRETARY TO GOVERNMENT, HOME DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.**
2. **ADDITIONAL CHIEF SECRETARY, GOVERNMENT HOME DEPARTMENT, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.**
3. **THE DIRECTOR, STATE VIGILANCE AND ANTI CORRUPTION BUREAU (VACB), THIRUVANANTHAPURAM, PIN - 695 001.**
4. **SRI. S SREEJITH IPS, ADDITIONAL DIRECTOR GENERAL OF POLICE (ADMINISTRATION), POLICE HEADQUARTERS, THIRUVANANTHAPURAM, PIN - 695 010.**
5. **MINISTRY OF HOME AFFAIRS, KARTHAVYA BHAVAN-3 JANPATH, NEW DELHI, REPRESENTED BY ITS SECRETARY, PIN - 110 001.**

Writ petition (criminal) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(Crl.) the High Court be pleased to the third respondent may be directed to conduct an enquiry in respect of the allegations mentioned in Ext P13 and submit report before this honourable court as expeditiously as possible, in the interest of justice.

This petition again coming on for admission upon perusing the petition and the affidavit filed in support of WP(Crl.), this Court's order dated 14/10/2026 and upon hearing the arguments of M/S. K.K.DHEERENDRAKRISHNAN & N.P.ASHA, Advocates for the petitioner, SRI.T. ASAF ALI, DIRECTOR GENERAL OF PROSECUTION, SRI.C.RASHEED, SPECIAL PUBLIC PROSECUTOR & SMT. LALIZA.T.Y., SPECIAL PUBLIC PROSECUTOR for R1 to R3, M/S. M.R.DHANIL & RAJESH A, Advocates for R4 and of SRI. AMAL PARTHASARADHY, CENTRAL GOVERNMENT COUNSEL for R5, the court passed the following:

P.T.O.

TUESDAY, THE 27TH DAY OF OCTOBER 2026

WP(CRL.) No. 1315 of 2026

DIPIN EADAVANA

VS

STATE OF KERALA & OTHERS

ADVS FOR PETITIONER/S:
SRI.K.K.DHEERENDRAKRISHNAN, SMT.N.P.ASHA

ADVS FOR RESPONDENT/S:
PUBLIC PROSECUTOR, SHRI.M.R.DHANIL, SHRI.AMAL PARTHASARADHY, CGC, DIRECTOR GENERAL OF PROSECUTION, SMT.LALIZA.T.Y., SENIOR G.P., SHRI.RASHEED C.NOORANAD, SPL.GOVERNMENT PLEADER, SHRI.RAJESH A.

A.BADHARUDEEN, J.

W.P.(Crl.)No.1315 of 2026

Dated this the 27th day of October, 2026

ORDER

The learned Public Prosecutor appearing for the State produced Notification No.C3/61/2025/TRANS, dated 26.10.2026, issued by the Under Secretary, for and on behalf of the Special Secretary to the Government, stating as under:

> "*The Transport Commissioner has further reported that no payments were made to M/s Prescience Soft Private Limited during the period under reference. No work order was issued to the firm for the purpose of printing of Driving Licences (DLs) and Registration Certificates (RCs) on PVC PET G cards.*"

2. In response to this notification, the learned counsel for the writ petitioner submitted that in this case, the original contract was entered into between the writ petitioner and M/s. ITI Ltd. without calling for tender and thereby, Rs.32,93,82,131/- (Rupees Thirty-Two Crore Ninety-Three Lakh Eighty-Two Thousand One Hundred and Thirty-One only) was also given to the company.

According to the learned counsel for the writ petitioner, the amount was so disbursed without following the procedure and ignoring the order of stay granted by the Hon'ble Apex Court in Special Leave to Appeal (C) Nos.8212-8213/2023, dated 24.04.2023.

Therefore, the learned Public Prosecutor is directed to furnish the details of the contract, with specific mention as to whether any tender procedure was followed or whether this was a unilateral entrustment in negation of the procedure, and also as to how much amount was disbursed, with the dates of disbursement, before and after 24.04.2023.

Post on 06.11.2026.

Sd/-

A. BADHARUDEEN
JUDGE

Bb